कितनी बढ गई है? क्या इन टार्गेटस को डबल करने की आवश्यकता नही हैं the light of our requirement, क्योंकि एन. सी. सी. से ट्रेन्ड होने के बाद व्यक्ति इतना डिसिप्लिन्ड और इतना बढिया हो जाता है कि वह जहां भी जाता है, वहां उपयोगी सिद्ध होता है। मेरा प्रश्न यह है कि उन टार्गेटस को बढाने पर कुछ विचार हो रहा है क्या,नंबर एक, और नंबर दो कि यह नेशनल सिक्योरिटी से कनेक्टेड काम है और इसलिए जो स्टेट गवर्नमेंट्स इस मामले में अपना अनुदान नहीं दे रही हैं,तो सेंट्रल गवर्नमेंट से जो अन्य अनुदान मिलते हैं,उनमें से डिडक्ट करके क्या यह विधान नही बनाया जा सकता कि नेशनल सिक्योरिटी से कनेक्टेड जो चीजें हैं, उनकी प्राथमिकता के लिए अन्य अनुदानों से काटकर डिफ़ेंस मिनिस्ट्री को डायरेक्ट दे दिया जाए? इन दो प्रश्नों के उत्तर मैं चाहता हूँ।

श्री जार्ज फ़र्नांडीज:उपसभापति महोदया, जहां तक माननीय सदस्य ने एन.सी.सी. के केडिटस का जो कार्य किया है और उनके प्रशिक्षण के चलते, वे जिस प्रकार के नागरिक बन जाते हैं, यह बात कही है,यह बात बिल्कुल दुरुस्त है। हम जरुर चाहेंगे कि संख्या बढती जाए लेकिन एक ही साथ इतनी संख्या बढाना हमारे लिए संभव नही होगा। पिछ्ले साल हमने एक लाख और बढा दी है और जैसे ही वह पूरी हो जाएगी, उसकी भरती पूरी हो जाएगी, हम जरुर अगले साल के लिए वह कितनी बढाई जा सकती है, इस पर विचार करेंगे।

*228 *[The questioner (Shri S.M. Lal Jan Besha) was absent for answer vide Pages* 30-31.]

Aircraft Crashes

*229. SHRI VIJAY J. DARDA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the recent accidents of Air Force aircrafts, MIG, Jaguar, etc. and the mid-air collision of two Russian-made long-range IL-38 maritime reconnaissance aircrafts at Goa, present a very disturbing scenario of our defence preparedness; and

(b) if so, the reasons for this state of affairs and what is the gist of the recommendations of the various Enquiry Committees set up relating to Defrence aircraft accidents during the last three years?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) the aircraft accidents have not affected the defence preparedness of the country.

2.The various Boards/courts of Inquiry (COI) set up to probe defence aircraft accidents have made several recommendations which differ from case to case and generally cover aspects like training, maintenance, ground handling, flying procedures, flight safety measures etc.

THE DEPUTY CHAIRMAN: Mr. Darda, dont you want to put the question?

SHRI VIJAY J. DARDA: I have already put the question.. .*(Interruptions)...*

THE DEPUTY CHAIRMAN: No, supplementary.

SHRI ROBERT KHARSHING: Madam, Deputy Chairman, may I know from the Minister in-charge of Defence whether certain newspaper reports that have come out-that we are buying second-hand spare parts for our MIGs and that is the reason, why these air crashes happen-are true. If that is not true, then what are the reasons for these continuous aircraft crashes which are taking place?

SHRI GEORGE FERNANDES: Madam, there is no substance in that report. Such a report had originated from Moscow and when this issue was taken up with them, they even denied having made such a statement and stood on that. In so far as the accidents are concerned, there are various reasons why these accidents take place. One cannot pin point any one single reason. After every accident, a court of enquiry invariably sits and looks into the reasons for that accident and gives a report where there may be a need for making certain corrections. There may be reasons which have to do with the environment, birds very often assemble where their bases are.There are innumberable reasons, which are identified and whatever corrections have to be taken, have always been taken and where punishment needs to be given, punishment is given.

श्री भारतेन्दु प्रकाश सिंहल: महोदय, ये जो एयरक्राफ़्टस के एक्सिडेंटस हो रहे हैं, अनयूजवली हाईफ्रीक्वेंसी है और मुझे ये देखकर आश्चर्य हुआ कि इसमें सेबोटाज के अंतर्गत कुछ भी नही लिखा गया, सस्पेक्टिव सेबोटाज। जब हमारे एम्युनेशन डम्प्स ब्लास्ट किए गए हैं,हमारा कॉन्वोय जा रहा

रहा था, उसमें ब्लास्ट हो गया था। विदित है कि हमारे डिफ़ेंस के अंदर आईएसआई और इस प्रकार के कुछ तत्व सक्रिय हैं जो सेबोटाज मे लगे हैं। मेरा अपना अंदाजा तो यह है कि इनकी जो इन्क्वायरी हो रही है, इस एंगल से भी होनी चाहिए, चाहे आईबी के माध्यम से या किसी और माध्यम से भी दिखाया जाए कि कहीं कोई सेबोटाज की संभावना तो नहीं है? क्या माननीय डिफ़ेंस मंत्री जी इस ओर ध्यान देंगे?

श्री जार्ज फ़र्नाडीज:उपसभापति जी, जब से हम जहाज खरीदते रहे हैं तब से होते रहे हैं मिग्स के बारे में भी अगर कहना हो तो पिछले दस सालों में जो एक्सिडेंटस हुए हैं, इससे पहले के दशक में जितने हुए थे, उससे कम है। जिस साल इन जहाजों को खरीदकर इनका इस्तेमाल शुरु हुआ है तब से ये एक्सिडेंटस शुरु हुए हैं। इसलिए यह कहना कि इनके पीछे कोई ऐसा दावा हो सकता है कि जहां कोई सेबोटाज की बातें हैं तो इन बातों में बिल्कुल दम नही है।

SHRI J. CHITHARANJAN: Madam Deputy Chairperson, in the reply, the Minister has stated:

> "The Courts of Inquiry, generally cover aspects like training, maintenance, ground handling, flying procedures, flight safety measures etc."

\ would like to known from the hon. Minister what steps were taken by that Ministry to avoid such contingencies. These are all things which can be avoided. I want to know what concrete steps have been taken.

SHRI GEORGE FERNANDES: Madam, after every accident, there is a Court of Inquiry which identifies why the accident has taken place, and its findings, whatever they are, are examined, and whatever remedial measures it suggests are always taken. There have been two major Committees which were set up. One was the La Fontaine Committee which was set up in the early eighties. It made certain recommendations, and majority of the recommendations have been implemented. Some are in the process of implementation, and a few are still being considered. There after, Dr. Abdul Kalam chaired a Committee. The recommendations that he had made were also considered, and where they had to be implemented, they had been implemented.

*230 *[The questioner (Shri Dara Singh Chauhan) was absent for answer vide page* 31.]

*231 *[The questioner (ShriKamendu Bhattacharjee) was absent for answer vide pages* 31-32.]